

3 Rifles.

250 rounds of ammunition Sheep/goats 931.

Heads of cattle: 125.

Mare: one.

(c) It is not possible to prevent such raids altogether. Police and troops have been posted along the border and the cease-fire line to prevent or repel such raids. Owing to the vigilance of the police and the Army, the raids have decreased in number since October 1951.

Shri M. S. Gurupadaswamy: May I know whether these raids were carried out by the Pakistan Army or Police or by the civilians in Pakistan?

The Prime Minister (Shri Jawaharlal Nehru): The hon. Member will notice that the result of these raids in the course of a year and a half was not very great in the matter of loss of property. These were petty raids, not done officially by the Army. I cannot say if it is not possible that the Army was concerned with them, but I cannot say that they were officially organised by the Army.

Shri Punnoose: Will the Prime Minister be pleased to state whether he will consider the supply of arms to our people on the border, so that they may defend themselves against these raids?

Shri Jawaharlal Nehru: There is plenty of patrolling there and sufficient military force. In fact, there is a kind of militia there which people can join who wish to aid in this.

CIVILIAN PRISONERS IN PAKISTAN

*1062. **Shri Ghulam Qader:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that some of the civilian prisoners have not yet been released from Pakistan after the Cease-Fire Agreement; and

(b) whether there is any correspondence with the Pakistan Government on this matter?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) and (b). 14 civilian employees of the Jammu and Kashmir Government were reported to be in Pakistan jails at the time of the cease-fire. The Government of India suggested to the Pakistan Government that these prisoners should be included in the exchange of prisoners which was agreed to in 1950. Only one prisoner was released at that time, but six others were released subsequently. The Pakistan Government has reported

that two prisoners have settled down in Pakistan-occupied territory in Kashmir, while 5 prisoners cannot be traced.

شری غلام قادر : جو لوگ وہاں پر بند ہیں کہا میں ان کے نام جان سکتا ہوں ؟

[**Shri Ghulam Qader:** May I know the names of those persons who are still detained in Pakistan?]

श्री सतीश चन्द्र : इस वक्त नाम बताना तो मुश्किल है। अगर आप जानना चाहते हैं तो मैं बाद में बता सकता हूँ।

شری غلام قادر : جو لوگ وہاں سہیل ہو گئے ہیں ان کے کہا نام ہیں ؟

[**Shri Ghulam Qader:** Will he tell the names of persons who have since settled there?]

श्री सतीश चन्द्र : नाम तो पता नहीं है।

شری محسن شفیق چودھری : ان کا پتہ ؟

[**Chaudhri M. Shafiq:** What about their addresses?]

श्री सतीश चन्द्र : नाम नहीं मालूम तो पता कैसे मालूम हो सकता है।

شری غلام قادر : میں کہنا چاہتا ہوں کہ چھ پوزنرس جو کہ سنہ ۱۹۴۸ میں گرفتار کئے گئے تھے وہ ابھی تک وہاں بند ہیں۔ ان میں سے چار سونامرگ میں۔ ایک کراچی میں اور ایک زوجیلا میں پکڑے گئے تھے ؟

[**Shri Ghulam Qader:** I wish to state that the six prisoners arrested in 1948, have not still been released. Four of them were arrested from Sonamerg and one each from Kargil and Zojila.]

Mr. Speaker: The hon. Member is giving information. It need not be answered.

Shri A. C. Guba: May I know if at the time of the cease-fire there were any civilian prisoners from the other side with us, and if so, what has happened to them?

Shri Satish Chandra: I require notice for that.

BETTERMENT FEE

*1063. **Dr. Nataraj Pandey:** Will the Minister of Planning and River Valley Schemes be pleased to state:

(a) the amount sought to be realised from the levy of betterment fee from the people affected by the Hirakud Dam Project; and

(b) whether the amount greatly exceeds the total annual income of the whole of the State of Orissa?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). The information is being collected from the Government of Orissa and will be laid on the Table of the House as soon as possible.

INDIAN CENTRAL OIL-SEEDS COMMITTEE

*1064. **Shri Kandasamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Indian Central Oil-seeds Committee has requested Government to give it representation on the Export Advisory Council; and

(b) what decision has finally been taken?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) Yes, Sir.

(b) Representation was given to two members of the Oil and Oil-seeds export trade who were also, at the time, members of the Indian Central Oil-seeds Committee. The question of making any changes will be considered when the Council is due for reconstitution next October.

Shri K. G. Deshmukh: May I know what is the composition of this Committee?

Shri Karmarkar: I should like to have notice. The information has been published in the Gazette, which is available in the Library.

SCHEDULE OF RATES FOR CONTRACTS BY D.V.C.

*1065. **Shri Sankarapandian:** Will the Minister of Planning and River Valley Schemes be pleased to state:

(a) whether the Damodar Valley Corporation is maintaining a schedule of rates for giving contracts;

(b) if so, from what year; and

(c) on what basis the schedule rate is fixed?

The Minister of Finance (Shri C. D. Deshmukh): (a). Yes, Sir.

(b) Since 1949.

(c) The rates of schedule were worked out on the basis of prevailing rates of labour and material. The specifications that were followed in drawing up the schedule were compiled from the specifications for works in Chota Nagpur Circle of Bihar Public Works Department, almost all the work-sites of the Corporation being located in that circle.

CONTRACTS BY D.V.C.

*1066. **Shri Sankarapandian:** Will the Minister of Planning and River Valley Schemes be pleased to state whether it is a fact that the Damodar Valley Corporation gives contracts by negotiation without competitive tenders being called for?

The Minister of Finance (Shri C. D. Deshmukh): Contracts are invariably given after obtaining competitive tenders except in some rare cases where the work involved is small and of an urgent nature.

Shri Sarangadhar Das: May I know whether tenders are invited from all over India if the amount exceeds a certain sum, say, Rs. 20,000 or 30,000?

Shri C. D. Deshmukh: I should like to have notice of the question.

FIFTH REPORT OF ESTIMATES COMMITTEE

*1067. **Shri Kelappan:** Will the Minister of Planning and River Valley Schemes be pleased to state if any action has been taken to remedy the danger and drawbacks in having the same person to prepare proposals and estimate and also to sanction and execute the works pointed out by the Estimates Committee in its Fifth Report (1951-52) para 12?

The Minister of Finance (Shri C. D. Deshmukh): This question was transferred only this morning and it has not therefore been possible to circulate the answer. The general principle urged in this paragraph seems *prima facie* sound, but as I have said before in the House, the whole of the report is under examination at the moment and it is not possible to give a conclusive answer at this stage.

Shri Kelappan: Is it not a fact that the Estimates Committee recommended last year that the Commission should